



# SECURITIES AND EXCHANGE BOARD OF INDIA

## NOTICE

### by Justice (Retd.) R.M. Lodha Committee (In the matter of PACL Ltd. and other connected matters)

The Committee had, vide Notices dated 27.08.2016 & 30.09.2016, invited Expression of Interest (EOI) from public at large qua the properties, documents whereof were uploaded on the website [www.auctionpacl.com](http://www.auctionpacl.com).

Pursuant to the notices, the Committee has received EOIs in respect of various properties. Based on the EOIs received, the Committee has decided to proceed further w.r.t. property documents wherein more than one EOI has been received and no objection has also been received by the Committee.

In this regard, the Committee has engaged three agencies and distributed the property documents stateswise among them to conduct the e-auction of the properties expeditiously. Details of distribution of states among agencies and their respective websites are given as under:

S. NO.	AGENCY	STATE WHEREIN PROPERTIES ARE SITUATED
1.	UTI Infrastructure Technology and Services Ltd. Website: <a href="http://www.paclpropertiesutiitsl.com">www.paclpropertiesutiitsl.com</a> Email id: <a href="mailto:paclpropertysale@utiitsl.com">paclpropertysale@utiitsl.com</a>	Chandigarh, Goa, Karnataka, Kerala, Maharashtra, Punjab
2.	HDFC Realty Ltd. Website: <a href="http://hdfcrealty.com/auctions">http://hdfcrealty.com/auctions</a> . Email id : <a href="mailto:sales@hdfcrealty.com">sales@hdfcrealty.com</a>	Tamilnadu, Haryana, Gujarat, Andhra Pradesh, Telangana, Chattisgarh, Himachal Pradesh, Madhya Pradesh
3.	SBI Capital Markets Ltd. Website: <a href="https://paclauction.abcproure.com">https://paclauction.abcproure.com</a> Email id: <a href="mailto:FA@abcproure.com">FA@abcproure.com</a>	Delhi, Rajasthan, Uttar Pradesh and Uttarakhand

Persons having expressed interest are hereby informed that the terms & conditions, process and other details of auction of the abovementioned properties would be intimated by the respective abovementioned agencies in due course through e-mail communications and/ or on the websites of the respective agencies.

#### Regarding Refund

Public at large is also informed that the process of refund would be initiated upon realisation of sizeable amount by the Committee. The Committee would then issue public notice inviting claims. Till such notice, investors are requested to retain their documents with themselves and not to part with them for any reason whatsoever.

Public, at large, is also informed that the above agencies have been engaged for effecting the auction of the properties only and not for dealing in any manner with the refund/ complaint process, therefore, no document/ claim application/ complaint etc. be sent or filed with any of the aforesaid agencies or authority.

**CLAIMS IN A FORMAT TO BE SPECIFIED ALONG WITH SUPPORTING DOCUMENTS WOULD BE ACCEPTED ONLY WHEN SPECIFICALLY NOTIFIED BY THE COMMITTEE.**

**Date: 27.11.2016**

**Place: Delhi**

**(Nodal officer cum Secretary to the Committee)**